

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3430**  
TO BE ANSWERED ON 04.08.2017

**FEMALE GENITAL MUTILATION**

3430. SHRI PRASUN BANERJEE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note that the custom of Female Genital Mutilation (FGM) is still being practiced by some communities in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to ban FGM practice in the country and bring suitable legislation in this regard and if so, the details thereof;
- (d) whether the Government has held any discussion with the concerned communities and also written to the States in this regard; and
- (e) if so, the details thereof along with the response of the communities and States thereto?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHNA RAJ)

- (a) & (b): Few representations have been received regarding custom of Female Genital Mutilation (FGM) in some communities.
- (c) to (e): Necessary safeguards are already available under the Protection of Children from Sexual Offences Act, 2012, Indian Penal Code, 1860 and Criminal Procedure Code, 1973, which can be invoked for prosecution of people indulging in the practice of FGM.

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